

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/GT/2014

Subject: Determination of tariff for Barh Super Thermal Power Station, Stage-II(2 x 660 MW) of the 1st Unit (Unit-IV) for the period 15.11.2014 to 31.03.2019.

Date of Hearing : **10.8.2016**

Coram: Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : NTPC Ltd.

Respondents : South Bihar Power Distribution Company Limited and 4 others

Parties present : Shri Ajay Dua, NTPC
Shri Shankar Saran, NTPC
Shri Umesh Ambati, NTPC
Shri Madhu sudanSahoo, GRIDCO
Shri R. B. Sharma, Advocate, BSPHCL and GRIDCO

Record of Proceedings

The learned counsel for the respondent Bihar State Power Holding Company Limited submitted that the petition be listed for hearing after the order in Petition No. 130/MP/2015 is issued by the Commission. The Commission accepted the prayer and adjourned the hearing.

1. The Commission however directed the petitioner to submit the following information by 2.9.2016 , with advance copy to the respondents:
 - i. Detailed scope of work approved at the time of Investment approval.
 - ii. Copy of RCE for the project on account of Cost over-run.
 - iii. Details of additional capitalization from the period from 15.11.2014 to 31.3.2015 and for 2015-16 on cash basis for Unit-IV of Stage-II.
 - iv. Tariff has been claimed for Unit-IV only. However, in the tariff forms, the capital cost of Unit-V as on anticipated COD has also been included. Accordingly, revised tariff forms in respect of Unit-IV shall be submitted.
 - v. Detailed calculation of IDC and Notional IDC on cash basis, in editable soft copy (MS Excel) i.e. Form-14 and Form-14A.

- vi. Soft copy (MS Excel) for computation of rate of interest of loan from COD of Unit-IV (15.11.2014) to 31.3.2019 i.e. Form-13.
- vii. The total debt in Form 6 of ₹5565.10 lakh. However, in Form-14A, the total debt including FERV and repayment is shown as ₹5538.48 lakh till 14.11.2014. In this regard, proper justification for the difference in Form-6 and Form 14A to be submitted.
- viii. In Form-6 i.e. financial package upto COD, the details of loan has only been submitted. Accordingly, Form-6 with loan as well as equity details for the financial package upto COD to be submitted.
- ix. Soft copy (MS Excel) of FERV calculation (with links). Year wise statement of FERV up to COD showing therein;
 - a. Total amount of FERV claimed till COD of Unit-IV (15.11.2014);
 - b. FERV taken to P&L A/c (treated as of revenue nature); and
 - c. Balance FERV capitalized to gross block as on COD
- x. As regards Common facilities, the cost allocation among Stage-I & II and among Stage-II (Unit-IV & V) is submitted. However, the following shall also be submitted:

Sl. No	Works Executed	Amount Originally envisaged for (Stage-I & II)	Ratio/ methodology of Allocation among Stage-I & II	Cost allocated to Stage-II	Allocation among Unit IV & V
1					
2					

- xi. Confirmation as to whether complete cost of common facility i.e. leasehold land, Ash handling system, rolling stock and locomotives, fire fighting system, 400/132 kV switch yard, computer & IT facilities, ash disposal area, township & colony, temporary construction, road & drainage, railway siding, tools & plant, workshop & lab, DG set, Establishment: office, hospital, communication etc equipments has been capitalized to Stage-II. If yes, the reasons for booking the entire cost to Stage-II shall be submitted.
- xii. Details of amount capitalized as on COD of Unit IV i.e. 15.11.2014 under Ministry of Railway policy on "Participative Models in Rail Connectivity and Capacity Augmentation Projects".
- xiii. The total actual amount of ₹323.87 lakh has been claimed towards water charges for the year 2014-15. However, from the audited accounts till 15.11.2014 Note No. 28, Sl. No. 33, it is observed that water charges are ₹198.63 lakh till 15.11.2014. In this regard, the reconciliation of the water

charges claimed with the audited accounts for the year 2014-15 shall be submitted.

- xiv. The contractor-wise liquidated damages levied, if any.
- xv. Certification as to all the assets of the gross block as on 31.3.2015 and 31.3.2016 are in use. In case any asset has been taken out of service, the same shall be indicated along with the date the asset is put to use, the date of taking out the asset from service along with the depreciation recovered.
- xvi. Form 5D for Unit-IV (as submitted for Unit-V) along with details of contract awarded whether through International Competitive Bidding (ICB)/ Domestic Competitive Bidding (DCB) till the actual COD of Unit-IV i.e. 15.11.2014.
- xvii. The basis for capitalizing leased asset-vehicles.
- xviii. Computation of weighted average GCV (as billed and as received basis) of coal considered for the month of August, September and October, 2014. Resubmit soft copy (MS Excel) for Form-15 with linkages and formulas.
- xix. Computation of effective tax rate for 2014-15 along with the copy of income tax return for 2014-15.
- xx. Storage capacity of coal yard (in Million Tonnes).

Matter shall be listed for hearing on 6.9.2016. Pleadings shall be completed prior to the date of hearing. No adjournment shall be granted.

By order of the Commission

Sd/-
B. SreeKumar
Dy. Chief (Law)